

ORDER (ORAL)

() Per S.R. Adige, Vice Chairman()

Heard both sides.

2. Unlike in OA 398/2000, no MA has been filed in this case impugning the relevant circulars of the Railway Board. However, ~~as~~ this OA was tagged alongwith OA 398/2000, and the issues involved are the same. Hence the orders dated 5.12.2001 passed in the aforesaid OA No. 398/2000 will also apply Mutatis Mutandis in this OA.

3. The OA is disposed of accordingly. No costs.

S.R. Adige
(S.R. Adige)
Vice Chairman

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